

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER : :

PETITION NUMBER : CP/21/2017

NAME OF THE PETITIONER(S) : BULDANA CREDIT CARE PVT LTD

NAME OF THE RESPONDENT(S) : VINKEM LABS LIMITED & 4

UNDER SECTION : 241/242 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. A.m. IZLAM GO COUNSEL FOR
REPRESENTANTER

2.

ORDER

Counsel representing both the parties present. Previous order reflects that the matter is posted for arguments in the C.A. in relation to the maintainability of the petition. However, Counsel for Petitioner submitted that he has not filed counter in the C.A. for challenging the maintainability. Counsel for Petitioner is directed to file counter within one week and provide a copy to the other side. Counsel for respondent is directed to file rejoinder, if any, within one week thereafter. The matter is posted for arguments in relation to the maintainability of the Petition. Put up on 03.07.2017 at 10.30 A.M.

S. VIJAYARAGHavan.
(S. VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

CH. MOHD. SHARIEF TARIQ
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))